

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.4063
TO BE ANSWERED ON 24.03.2023

CENTRAL ADOPTION RESOURCE AUTHORITY

4063. SHRIMATI APARUPA PODDAR:**

Will the Minister of WOMEN AND CHILD DEVELOPMENT be please to state:

- a. whether Central Adoption Resource Authority (CARA) monitors the adoption of Orphan, Abandoned & Surrendered (OAS) children in the country;
- b. if so, whether Government proposes to setup such care centres at sub-division level in the country; and
- c. if so, the details of such care units functioning and expenditure incurred per child to grow up with proper nutritional food and educational facilities therein?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) : Yes, Sir. Central Adoption Resource Authority (CARA) has been set up (i) to promote in-country adoptions and to facilitate inter-State adoptions in co-ordination with State Agency; (ii) to regulate inter-country adoptions; (iii) to frame regulations on adoption and related matters from time to time as may be necessary; (iv) to carry out the functions of the Central Authority under the Hague Convention on Protection of Children and Cooperation in respect of inter-country Adoption; (v) any other function as may be prescribed.

(b) & (c) : There is no provision of sub-divisional level care centres in the country. However, as per section 65 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021), the State Governments recognize one or more institutions or organizations in each district as a Specialized Adoption Agency (SAA), in such manner as provided in the adoption regulations framed by the Central Adoption Resource Authority (CARA), for the rehabilitation of orphan, abandoned or surrendered children, through adoption and non-institutional care. There are 495 number of Specialized Adoption Agencies (SAAs) registered with Child Adoption Resource Information & Guidance System (CARINGS) Portal of CARA for the children in need of care and protection. State-wise details of SAAs are given in Annexure-I.

The maintenance grant of SAAs funded under Mission Vatsalya Scheme has been revised to Rs.2500/- per child per month from the financial year 2022-23.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (B) & (C) OF THE LOK SABHA UN-STARRED QUESTION NO.4063 FOR ANSWER ON 24.03.2023 BY SHRIMATI APARUPA PODDAR REGARDING 'CENTRAL ADOPTION RESOURCE AUTHORITY'

STATE-WISE NUMBER OF SPECIALIZED ADOPTION AGENCIES (SAAs) REGISTERED IN CHILD ADOPTION RESOURCE INFORMATION & GUIDANCE SYSTEM (CARINGS) PORTAL

S. No.	State/UT	No. of Specialized Adoption Agencies (SAAs)
1	Andaman and Nicobar Island	2
2	Andhra Pradesh	14
3	Arunachal Pradesh	2
4	Assam	18
5	Bihar	28
6	Chandigarh	1
7	Chhattisgarh	13
8	Dadra and Nagar Haveli and Daman and Diu	1
9	Delhi	12
10	Goa	2
11	Gujarat	16
12	Haryana	7
13	Himachal Pradesh	1
14	Jammu and Kashmir	9
15	Jharkhand	12
16	Karnataka	38
17	Kerala	18
18	Ladakh	0
19	Lakshadweep	0
20	Madhya Pradesh	35
21	Maharashtra	55
22	Manipur	9
23	Meghalaya	6
24	Mizoram	6
25	Nagaland	4
26	Orissa	34
27	Pondicherry	2
28	Punjab	8
29	Rajasthan	35
30	Sikkim	3
31	Tamil Nadu	24
32	Telangana	12
33	Tripura	9
34	Uttar Pradesh	22
35	Uttarakhand	7
36	West Bengal	30
	Total	495
